

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/TL/2024

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bidar Transmission Limited.

Petitioner : Bidar Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **22.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Mani Kumar, BTL
Shri Rohit Jain, BTL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Alamelu, TANGEDCO
Shri R. Kathiravan, TANGEDCO
Shri Shashank Singh, RECPDCL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that vide order dated 30.4.2024, the Commission had observed that the Petitioner *prima facie* satisfies the conditions for the grant of a transmission licence and, accordingly, directed for publication of notice under Section 15(5) of the Electricity Act, 2003 inviting suggestion or objections to the grant of a transmission licence to the Petitioner. The representative of the Petitioner further submitted that no suggestion or objection has been received so far. He accordingly prayed to grant a transmission licence to the Petitioner and further submitted that there has been a change in the name of the Petitioner company, and the Petitioner has also filed an affidavit in this regard along with supporting documents.

2. Learned counsel appearing on behalf of Respondent, TANGEDCO, sought two weeks' time to file a reply in the matter. Learned counsel pointed out that in Petition No. 200/MP/2019 in the matter of PGCIL v. TANGEDCO and Ors., whereby regulatory approval was sought for the execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in the Southern Region, the Commission in its order dated 26.11.2021 did not accord the regulatory approval to the proposed transmission system for approximately 10.5 GW of RE Zones which also includes the transmission system involved in the present case. Accordingly, learned counsel submitted that there is no regulatory approval for the transmission project involved in the present case.

3. In response, the representative of CTUIL submitted that a similar objection regarding the absence of regulatory approval of this Commission to the transmission projects/schemes has also been raised by Respondent in other Transmission Licence matters, and CTUIL is already in the process of filing its reply in the said cases and thus, it may also be permitted to file its reply to the above objection in the present case.

4. The representative of the Petitioner submitted that raising such objections, only at the fag end of proceedings by the Respondent, will only prolong the present proceedings and the grant of a transmission licence to the Petitioner company.

5. Considering the submissions made by the representative and learned counsel for the parties, the Commission permitted Respondent TANGEDCO to file its reply within two weeks with a copy to the Petitioner and CTUIL, who may file their response thereon, if any, within a week thereafter.

6. The Petition will be listed for hearing on **12.6.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**